



*Extraordinary*  
**Published by Authority**

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ASHADHA 13]

MONDAY, JULY 04, 2022

[SAKA 1944

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**PART I** - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**HIGH COURT AT CALCUTTA**

**NOTIFICATION**

No.1916-G - 15<sup>th</sup> June, 2022 — In exercise of the power conferred by Clause (2) of the Article 229 of the Constitution of India, **the Hon'ble the Chief Justice, High Court at Calcutta**, is hereby pleased to amend the qualification prescribed for direct recruitment in 3<sup>rd</sup> column of Sl. No. 4 of the table contained in '**The Calcutta High Court Service (Recruitment in Computer Section) Rules, 2017**', in the following manner:-

**Amendment**

The expression 'hardware and networking of computer' is added after the expression 'software development' and before the expression 'in any public sector undertaking' in Clause (b)(ii) in 3<sup>rd</sup> column of Sl. No. 4 of the table contained in the said Rule.

By order of the Hon'ble Chief Justice,

Sd/-

[UDAY KUMAR]

*Registrar General-in-charge.*